

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-534(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.... APPLICANT / PETITIONER

Vs

Barnala Steel Industries Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s)

Mr. Naresh Kumar Sejvani, Advocate

For the Respondent(s)

Mr. Sumit Kr. Gaur, Advocate

ORDER

Learned counsel for the respondent seeks and is granted ten days' time to file reply with a copy in advance to the learned counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for arguments on 06.02.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)